

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

MISC APPLICATION IN DISPOSED OF CASES NO. 56 OF 2025

IN

ORIGINAL APPLICATION NO. 316 OF 2022

IN THE MATTER OF:

DR. SHARAD GUPTA

.....APPLICANT

VERSUS

STATE OF U.P. & ORS.

.....RESPONDENT(s)

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1.	FURTHER PROGRESS REPORT ON BEHALF OF PRINCIPAL SECRETARY, IRRIGATION AND WATER WORKS DEPARTMENT, GOVERNMENT OF U.P. IN COMPLIANCE OF THE ORDER DT. 20.03.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL	
	ANNEXURES	
2.	COPY OF THE LETTER DT. 28.07.2025 ALONGWITH THE PROGRESS REPORT ANNEXED HEREWITH AS ANNEXURE A-1	

THROUGH COUNSEL

A handwritten signature in blue ink, appearing to read 'Bpsjadon', with a long horizontal stroke extending to the right.

BHANWAR PAL SINGH JADON
STANDING COUNSEL FOR STATE OF U.P.

EMAIL- bhanwar09jadon@gmail.com

Ph: 9639286572

DATE: 29.07.2025

PLACE: NOIDA



ATTESTED

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
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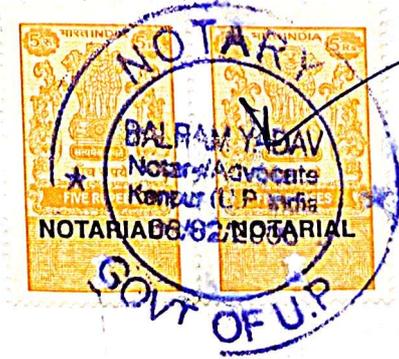
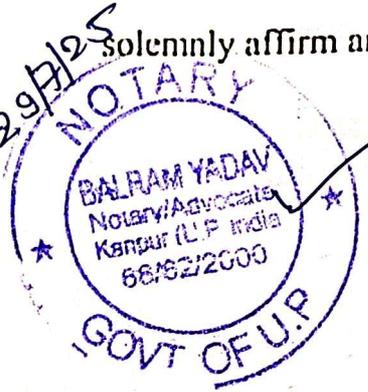
VERSUS

STATE OF U.P. & ORS.RESPONDENT(S)

FURTHER PROGRESS REPORT ON BEHALF OF PRINCIPAL
SECRETARY, IRRIGATION AND WATER WORKS DEPARTMENT,
GOVERNMENT OF U.P. IN COMPLIANCE OF THE ORDER DT.
20.03.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL

I, *Rajendra Kumar Jaiswal* aged about *59*... years S/o *L.C. Jain*.....,
presently posted as *Chief Engineer, Raanganga, Kanpur, U.P.*, do hereby

solemnly affirm and state on oath as under:



1. That I, the Deponent in the above captioned matter am fully conversant with the facts of the case and is competent and authorized to swear the present response.

2. That I state that the contents of the response have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

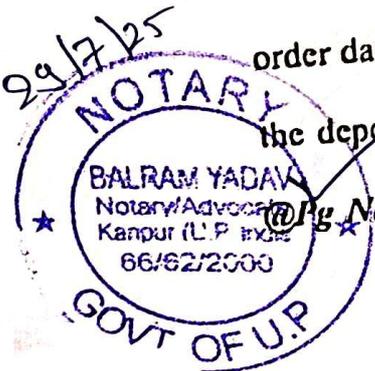
I. BACKGROUND OF THE MATTER:

3. That the grievance raised in the present Original Application, filed by the applicant, Dr. Sharad Gupta, pertains to the alleged destruction of ravines by large-scale mining in vicinity of Taj Mahal and restricted floodplain zone of river Yamuna as per a news article published in Times of India dated 06.03.2022. It is alleged that destruction of forest ravines will lead to devastation of ecological chain and harm Taj Mahal. It would also affect original landscape and contour in vicinity of Taj Mahal and restrict floodplain zone of river Yamuna in Agra (State of Uttar Pradesh).

4. That it is pertinent to submit that in compliance of the Hon'ble Tribunal's order dated 11.09.2024 a compliance affidavit dt. 07.01.2025 on behalf of

the deponent has already been filed before this Hon'ble Tribunal (*Refer*

Pg. No. 1095 of the judicial record). That as per the said affidavit the



requisite notification regarding the identification/demarcation of flood plain zone of critical stretch from "Asgarpur to Etwah" and "Shahpur to Prayagraj" of river Yamuna has been issued by the State of Uttar Pradesh vide Letter No. 685/2024/45NCT/2024-27-C-4-11(Writ)(NCT)/2019 dated 21.12.2024 from Dr. Arvind Kumar Chaurasia, Special Secretary, Uttar Pradesh Government to Chief Engineer and Head of Department, Irrigation and Water Resources Department (*Refer @ Pg No. 1103 of the Judicial Record*).

5. That the present matter was last listed for hearing on 09.05.2025, wherein the Hon'ble Tribunal directed as under:

"6. Mr. Bhanwar Pal Singh Jadon, Advocate for Respondents No.1 and 8 seeks four weeks time to file further progress report regarding physical demarcation and erection of pillars.

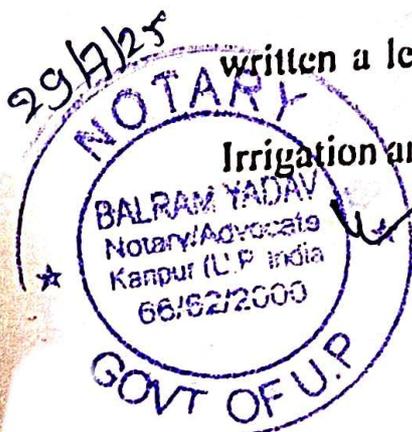
7. Further progress report may be filed at least one week before the next date of hearing fixed."

II. UPDATED COMPLIANCE STATUS

6. That it is pertinent to submit here that Chief Engineer (Ramganga) Irrigation & Water Resources Department, Uttar Pradesh, Kanpur has

written a letter dt. 28.07.2025 to the Chief Engineer (Water Resources),

Irrigation and Water Resources Department, Uttar Pradesh, Lucknow. That



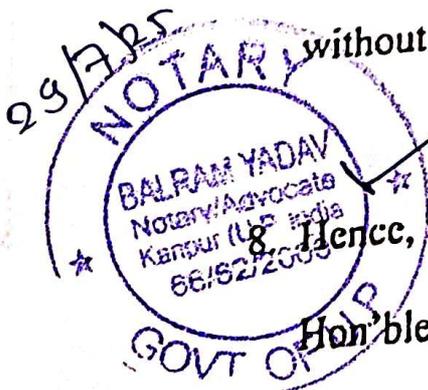
vide the said letter point-wise compliance narrative with respect to the directions of this Hon'ble Tribunal directions has been provided, wherein it has been stated that the physical demarcation of the floodplain zone of river Yamuna from Asgarpur to Prayagraj, based on a 100-year return period, has been completed. Furthermore, the project has been formulated and duly approved by the Chief Engineer Committee, and the estimation work is presently under progress. A copy of the progress report outlining the district-wise status of pillar fixation, indicating a cumulative target of 21,582 pillars and the achievement of 19,290 pillars till March 2026, has also been enclosed with the letter.

A Copy of the letter dt. 28.07.2025 alongwith the progress report has been annexed herewith as ANNEXURE A-1.

7. That the deponent is duty bound to fulfil the obligation which are assigned under the law and directions passed by this Hon'ble Tribunal. The Deponent is fully committed to ensure strict adherence to the orders of this Hon'ble Tribunal and undertakes to faithfully comply with any further directions or instructions that may be issued by this Hon'ble Tribunal,

without demur or delay.

Hence, the present response is being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.

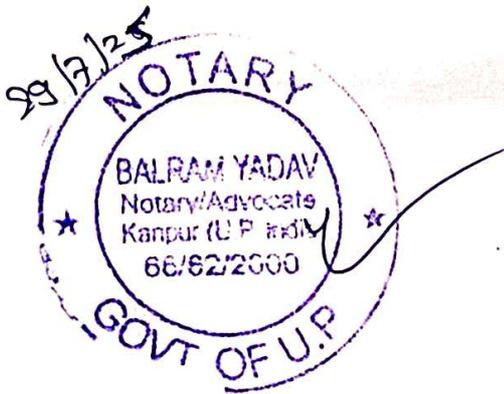


[Signature]
29/7/25
DEPONENT
(आर०के० जैन)
मुख्य अभियंता (रामगंगा)
कानपुर

VERIFICATION

Verified at Kanpur on this 29th day of July, 2025. that the contents of the above affidavit from paragraphs 1 to 8 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

[Signature]
29/7/25
DEPONENT
(आर०के० जैन)
मुख्य अभियंता (रामगंगा)
कानपुर



Sworn before me the day of
by Shri... *R.K. Jain* ...to whom the
Contents of the Affidavit have been
read over and explained who is duly
Identified by *[Signature]* 29/7/25

[Signature]
29/7/25

KAMAD RATNAM TIWARI
Advocate
Reg No.-UP L 06854/19
COP No. 212949
Mob.-6388656612
Email-kamadtiwari06894@gmail.com

कार्यालय मुख्य अभियन्ता (रामगंगा)
सिंचाई एवं जल संसाधन विभाग,
उत्तर प्रदेश, कानपुर

पत्रांक: 6675/मु0अ0/रामगंगा/ओए-316/2022/56/2025

दिनांक : कानपुर : जुलाई 28, 2025

विषय:- ओ0ए0-316/2022 में एम0ए0 56/2025 डा0 शरद गुप्ता बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 09.05.2005 के सम्बन्ध में।

मुख्य अभियन्ता (जल संसाधन) सिंचाई एवं जल संसाधन विभाग, उत्तर प्रदेश, लखनऊ।

उपरोक्त विषयक मा0 हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 09.05.2025 को निम्नवत आदेश पारित किया गया है :-

Mr. Bhanwar Pal Singh Jadon, Advocate for Respondents No.1 and 8 seeks four weeks time to file further progress report regarding physical demarcation and erection of pillars.

मा0 हरित अधिकरण के उक्त पारित आदेश के अनुपालना में प्रस्तरवार नैरेटिव संलग्न कर अग्रिम आवश्यक कार्यवाही प्रेषित है।

संलग्नक-उपरोक्तानुसार।

(आर0के0जैन)
मुख्य अभियन्ता(रामगंगा)

पत्रांक: 6675/मु0अ0/रामगंगा/तदिनांक

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है :-

1. मुख्य अभियन्ता (यमुना), सिंचाई एवं जल संसाधन विभाग, उत्तर प्रदेश, ओखला को संलग्नकों सहित इस आशय से प्रेषित है कि उक्त पारित आदेश के क्रम में अपने स्तर से भी आवश्यक कार्यवाही कर आख्या प्रेषित करवाने का कष्ट करें।
2. अधीक्षण अभियन्ता, तृतीय मण्डल सिंचाई कार्य, आगरा को संलग्नकों सहित।
3. अधीक्षण अभियन्ता, सिंचाई कार्य मण्डल, कानपुर।

संलग्नक-उपरोक्तानुसार।


(आर0के0जैन)
मुख्य अभियन्ता(रामगंगा)

ओ0ए0-316/2022 में एम0एम0 56/2025 डा0 शरद गुप्ता बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश 1116
दिनांक 09.05.2025 के सम्बन्ध में प्रस्तरवार नैरेटिव

प्रस्तर-01 : कोई टिप्पणी नहीं ।

प्रस्तर-02 : कोई टिप्पणी नहीं ।

प्रस्तर-03 : कोई टिप्पणी नहीं ।

प्रस्तर-04 : कोई टिप्पणी नहीं ।

प्रस्तर-05 : कोई टिप्पणी नहीं ।

प्रस्तर 06 : ओ0ए0 सं0-316/2022 में दिनांक-11.09.2024 एवं एम0एम0 56/2025 में दिनांक-09.05.2025 को पारित आदेश के क्रम में असगरपुर से प्रयागराज तक 100 वर्ष के रिटर्न पीरियड के आधार पर यमुना नदी के फ्लड प्लेन जोन के भौतिक चिन्हांकन हेतु सर्वेक्षण का कार्य पूर्ण करा लिया गया है तथा परियोजना का गठन कर मुख्य अभियन्ता समिति से अनुमोदन करा लिया गया है। वर्तमान में Estimation का कार्य प्रगति पर है। प्रगति रिपोर्ट संलग्न है (संलग्नक-1)।

प्रस्तर-07 : कोई टिप्पणी नहीं ।

प्रस्तर-08 : कोई टिप्पणी नहीं ।


(आर0के0जेन)
मुख्य अभियन्ता(रामगंगा)

1117

Tentative Work Programme for fixation of Pillars Under O.A No. 316/2022

SN	Distt.	Number of Pillar (Target)	May 2025 to 15 Jul 2025		16 Jul 2025 to 5 Aug. 2025		6 Aug. 2025 to 20 Sep. 2025		21 Sep. 2025 to 5 Oct. 2025		Cummulative Target of Pillar Fixation											
			Target	Achiev ement	Target	Achiev ement	Target	Achiev ement	Target	Achiev ement	5 Oct. to 31 Oct.		Nov.25		Dec.25		Jan.26		Feb.26		Mar.26	
											T	A	T	A	T	A	T	A	T	A	T	A
1	2	4	5		5		5		5		9		10		11		12		13		14	
1	Gutambudh Nagar	404	Approval from Chief Engineer Committee and Survey	Completed	Estimation		Tender process		Formation of Agreements		48		129		210		291		360		404	
2	Aligarh	100									12		32		52		72		89		100	
3	Mathura	1806									217		578		939		1300		1607		1806	
4	Hathras	16									2		5		8		12		14		16	
5	Agra	2567									308		821		1335		1848		2285		2567	
6	Firozabad	1544									185		494		803		1112		1374		1544	
7	Etawah	1925									231		616		1001		1386		1713		1925	
8	Auraiya	884									106		283		460		636		787		884	
9	Kanpur Nagar	693									83		222		360		499		617		693	
10	Kanpur Dehat	1529									183		489		795		1101		1361		1529	
11	Fatehpur	2373									285		759		1234		1709		2112		2373	
12	Kaushambi	988									119		316		514		711		879		988	
13	Jalaun	1792									215		573		932		1290		1595		1792	
14	Banda	1892									227		605		984		1362		1684		1892	
15	Chitrakoot	1267									152		405		659		912		1128		1267	
16	Hamirpur	1040									125		333		541		749		926		1040	
17	Prayagraj	762									91		244		396		549		678		762	
Total		21582	2589	0	6904	0	11223	0	15539	0	19209	0	21582	0								

अवगतनीय है कि मा0 राष्ट्रीय हरित अधिकरण द्वारा दिनांक 30.07.2025 को सुनवाई हेतु तिथि निर्धारित है।

(Handwritten Signature)
20-7-25
(SE-IWC-Kanpur)

(Handwritten Signature)
(आर0के0जैन)
मुख्य अभियन्ता (राम गंगा)